

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 56 OF 2018 &
IA NO. 640 OF 2018

Dated: 4th February, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

TANGEDCO

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Divyanshu Bhatt for R-2

Mr. Lakshyajit Singh Bagdwal for R-18

ORDER

The learned counsel, Ms. S. Amali, appearing for Appellant, Mr. Divyanshu Bhatt for the second Respondent and Mr. Lakshyajit Singh Bagdwal for the Respondent No. 18 submitted that, pleadings in the instant case are completed and the matter may kindly be posted for final hearing.

Submissions of the learned counsel for the Appellant and the Respondent Nos. 2 and 18, as stated supra, are placed on record.

List this matter for hearing on **01.04.2019**, as agreed by the learned counsel for the Appellant and the Respondent Nos. 2 and 18.

IA No. 640 of 2018 filed for deletion of Respondent No. 18 will be considered at the stage of final hearing.

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

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